

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI**

O.A. NO. 225 OF 2022

IN THE MATTER OF:

Nitin Dhiman

...APPLICANT

VERSUS

State Of Punjab

...RESPONDENTS

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**Dated 18.3.2025
New Delhi**

FILED BY:



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D 082, DLF Capital Greens, New Delhi
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**RESPONSE OF THE RESPONDENT NO 7, PUNJAB DYERS
ASSOCIATION (MANAGING 50 MLD CAPACITY CETP AT
LUDHIANA) TO REPORT OF CPCB AND SECRETARY
ENVIRONMENT DATED 25.11.24**

MOST RESPECTFULLY SHOWETH:

1. That certain matter with which applicant herein is concerned is pending before this Hon'ble Tribunal in the matter of OAS 225/2022. The Hon'ble Tribunal was pleased to observe following in the order dated 10.10.2022 before seeking report from various authorities on the subject matter

“1. The grievances in the present letter petition sent by Mr. Nitin Dhiman resident of 1203, Princeton Tower, Omaxe, Pakhowal Road, Ludhiana are that around 400 dyeing units are operating in Ludhiana district. The above said units are consuming about 3 crore liters ground water for washing and dyeing daily and discharging approximately 300 MLD chemical mixed untreated water directly in Buddha Nullah through local Municipal Sewerage which finally goes to River Satluj thereby causing dangerous diseases like cancer and skin problems. Ludhiana dyeing industry allegedly installed 3 CETP plants with

the capacity of 105 MLD in different locations. MOEF & CC had issued the environment clearance for setting up of one CETP on the basis of Zero Liquid Discharge (ZLD) technology but said CETP has been installed without ZLD Technology. Other two CETPs are under construction for more than one decade. Around 125 dyeing units are situated in scattered area which do not have CETP."

2. That upon hearing the IA no 20/2023, Hon'ble Tribunal was pleased to implead Punjab Dyers Association, Tajpur Road , Ludhiana , who are managing 50 mld CETP at Ludhiana, as Respondent No 7 in the matter of OA 225/2022 vide order dated 24.1.2023.
3. That before submitting response to Report of CPCB and Secy Env. dated 25.11.2024 the answering Respondents submits additional information/ submission which are necessary for proper adjudication of the matter.
4. That the 50 mld CETP at Tajpur Road was sanctioned by MoEFCC in Nov 2019 for assistance under Central Scheme for assistance by State/ Central Govt for setting up CETP. Prior to it, The MoEFCC had already sanctioned in March 2016 a CETP project for 40 mld CETP on same land at Tajpur Road where 50 mld CETP was proposed to be set up. The said 40 mld CETP was sanctioned by MoEFCC with certain conditions including the condition that effluent from 40 mld CETP shall be discharged at out fall of 225 mld

STP in vicinity of the land where said CETP was proposed to be constructed. The treated effluent was proposed to be used for irrigation. The MoEFCC had noted in its sanction through Ms, PPCB that Govt of Punjab has prepared a project for carrying and use of treated effluents from STPs and CETPs at Ludhiana for irrigation of about 80000 acre land. It was noted in the sanction by MoEFCC that effluent from 40 mld CETP shall not be discharged in to Buddha Nala. This Hon'ble Tribunal was pleased to allow same condition for discharge of 50 mld CETP effluent vide its order dated 20.1.2020 in IA no 13/ 2020. A copy of order of Hon'ble Tribunal dated 20.1.2020 is enclosed here with as **Annexure R7/1.**

5. That the consent to establish for 50 mld CETP was granted by PPCB in Nov 2021 with permission (temporary) for discharge in to Buddha Nala instead of out fall of 225 mld STP. The respondent sincerely believes that said permission for discharge of treated effluent from CETP in to Buddha Nala was granted by PPCB under compulsion of the fact that the project for carrying and use of treated effluents from CETPs and STPs had not been implemented on ground by State Govt through Water Resources Deptt till that time. The Effluent from 50 mld CETP is thus being discharged at a distance of about 50 m from out fall of 225 mld STP in to Buddha Nala. The PPCB had granted consent to establish to 225 mld CETP also for discharge of its effluent in to Biddha Nala, believed to be for same reason as for 50 mld CETP as stated above. A copy of consent to establish for 225

mld STP and 50 mld CETP is enclosed here with as **Annexure R7/2 colly**. A copy of Google map showing discharge point of CETP effluent and STP effluent in to Buddha Nala is also enclosed as **Annexure R7/3**. The CETP of 50 mld was commissioned in June 2022 and granted consent to operate the CETP with condition (temporary) that CETP effluent shall be discharged in to Buddha Nala. A copy of said consent to operate is enclosed herewith as **Annexure R7/4**.

6. That it is pertinent to submit here that the requirement of obtaining prior EC under EIA notification of Sept 2006 as amended had since been withdrawn / removed vide amendment notification of Dec 2018 by MoEFCC. A copy of said notification of Dec 2018 is enclosed herewith as **Annexure R7/5**. Thus at the time of sanction and construction of 50 mld CETP, the requirement of prior EC was not prescribed under EIA notification. However, it is further relevant to submit here that soon after the Govt of Punjab had prepared project for carrying and use of treated effluent from CETPs and STPs at Ludhiana in year 2012, the said project report was relied for obtaining prior EC under EIA notification for 117 mld CETP for 5 industrial areas at same land where 40 and 50 mld CETP were subsequently sanctioned and constructed. The said EC of 2013 prescribed condition that treated effluent from CETP shall not be discharged in to Buddha Nala and it will be used from irrigation purpose. Under these circumstances the condition of not discharging effluent from CETP in to

Buddha Nala crept in to sanction of 40 mld CETP by MoEFCC which was also imposed on 50 mld CETP by order of Hon'ble Tribunal dated 20.1.2020, as already submitted.

RESPONSE TO REPORT OF CPCB DATED 25.11.2024

7. That the R 12, CPCB filed its Response/ Report on 25.11.2024 in compliance of order of Hon'ble Tribunal dated 14.8.2024. The said report is placed on record at page No 2023 – 2077.
8. That the CPCB has informed in the said report that the joint committee constituted by Hon'ble Tribunal vide order dated 4.1.2025 comprising of representatives of CPCB, PPCB and experts nominated by Pr Secretary Science, Technology & Environment and Water Resources deptt of Govt of Punjab had submitted its earlier report on 22.4.2024 observing (page 2025) in substance that :
 - (a) dilution of buddha nala is required before using it for irrigation.
 - (b) buddha nala falls in river Satluj which after confluence with river Beas is used for irrigation after heavy dilution with water released from dams as per requirement of beneficiary states ie Punjab and Rajasthan.
 - (c) upstream of 40 mld CETP effluent discharge in to Biddha Nala , mainly dairy waste is discharged in to buddha nala. Bio remediation of Buddha Nala can improve water quality in Buddha Nala

(d) untreated domestic waste is being discharged in to Buddha nala through some out lets and that no agricultural land is available on banks of Buddha Nala.

(d) “ the joint committee arrived at conclusion that water of Buddha nala does not seem to be fit for irrigation till water of all out lets falling in to Buddha Nala is treated”. (page 2026)

(e) based on monitoring by CPCB monitoring and its comparison with general standards in Schedule VI of EP Rules, water quality of Buddha Nala is non complying wrto BOD, COD and TSS for inland surface water standard and non complying wr to BOD and TSS for land irrigation standard.

9. That the CPCB report dated 25.11.24 has revealed at para 6 of report (page 2027) that CPCB carried out inspection of 4 CETPs located at Ludhiana on 22-23 April 2024. It is submitted respectfully that the report based on these inspections resulted in to direction u/s 18(1)(b) on 12.8.2024 to PPCB to ensure interalia that the three CETPs namely 40 mld, 50 mld and 15 mld comply with disposal condition MoEFCC EC dated 3.5.2013 (for 40 and 50 mld CETP) and EC dated 8.12.2014 for 15 mld CETP (Page 2033/34) and further to stop discharge in to Buddha Nala and CPCB also directed PPCB to prescribe inlet standards for CETP in accordance with notification dated 1.1.2026. said directions are placed at Annexure 4 (page 2068- 2074, relevant page 2024). It is pertinent to point out here that CPCB has neither enclosed copy of report based on

inspection dated 23/24 April 2024 with report dated 25.11.2024 nor it has mentioned anywhere the results of monitoring of 500 kld CETP for electroplating units. The answering respondent had requested for reinspection by CPCB mainly on ground that monitoring results were very unusual for CETPs and specially for 500 kld CETP it is unbelievable that CETP inlet pH could be near neutral (7.6) without any pre-treatment at member electroplating units. The part of samples collected from 50 mld CETP were not provided by CPCB during inspection in April 2024 in clear violation of sec 21 of Water Act 1974. It appears that our request was accepted as CPCB again inspected 50 mld CETP on 24.12.2024 and collected samples whose sealed one part was sent by us for testing at Laboratory located at Thapar Institute, Patiala. The results of testing at Thapar Institute Laboratory are found complying with MoEFCC notified standards. A copy of said results is enclosed herewith as **Annexure R7/6**. Copy of results from CPCB have not been received so far.

**RESPONSE TO REPORT OF SECRETARY SCIENCE,
TECHNOLOGY & ENVIRONMENT DATED 25.11.2024**

10. The Secretary Science, Technology & Environment Govt of Punjab has submitted its report dated 25.11.2024 in compliance of order of Hon'ble Tribunal dated 14.8.2024. The report is placed at Page 1596-1715.

11. That the report of Secretary Science, Technology & Environment Govt of Punjab dated 25.11.2024 has informed Hon'ble Tribunal that a joint group to diagnose the issues concerning persisting pollution of Buddha Nala , evaluation of existing pollution abatement infrastructure to ensure optimisation and suggest corrective steps in order of priority has been constituted to complete the task and submit report within one month. The composition of committee is placed at page 1692 of the report. The said report also informs that in meeting of River Rejuvenation Committee dated 6,10.21, it was informed that 200 cusec water has been released to Buddha Nala from Sirhind canal (page 1682). It is submitted that said report by the group has not been filed so far before Hon'ble Tribunal.

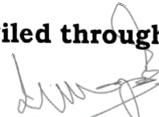


Respondent No 7

For Punjab Dyers Association Tajpur Road, Ludhiana

DATED: 18.3.2025

Filed through



I K Kapila

Advocate For R7

D 082, DLF Capital Greens, New Delhi

kapilaik@yahoo.co.in

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PB AT NEW DELHI**

OA NO. 225 OF 2022

IN THE MATTER OF:

NITIN DHIMAN

...APPLICANT

VERSUS

STATE OF PUNJAB & OTHERS BOARD

...RESPONDENT

AFFIDAVIT

I, Vivek Kumar Jindal, a Director of Punjab Dyers Association, Tajpur Road, Ludhiana at present at New Delhi, do hereby solemnly affirm and declare as under: -

- 5. That I am presently a director of Punjab Dyers Association, a Company registered under company Act and duly authorized by the Company to file this affidavit.
- 6. That I am fully conversant with case as derived from office record and competent to swear to this affidavit.
- 3. That I have read the accompanying Response/ Reply of Respondent and have understood the contents thereof. The facts stated there in are true and correct to the best of my knowledge and nothing has been concealed there from.
- 4. That the Annexure is true copy of its original.



Vivek Kumar Jindal
DEPONENT

Certified that the affidavit has been read over & explained to the deponent who seemed perfectly to understand at same at the time making thereof.

VERIFICATION:

Verified at Ludhiana on this _____ day of March 2025, I the above named deponent, do hereby verify that the contents of the above affidavit are true and correct. No part of it is false and nothing has been concealed there from.

*materna executant
know the deponent has signed
& He/She signed or R.T. has been
marked in my presence.*

2496-9660

8467

Signature Attested As Identified

Joh
Notary Public Ludhiana (Pb)

Vivek Kumar Jindal
DEPONENT

8 MAR 2025

No. 06

Court No. 2

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 21/2019
In
Execution Application No. 01/2018
In
O.A. No. 410/2017
(I. A .No. 404/2019& I.A. No. 13/2020)

Punjab Dyers Association

Applicant(s)

Versus

Ministry of Environment, Forest &
Climate Change &Ors.

Respondent(s)

Date of hearing: 20.01.2020

CORAM:

HON'BLE MR. JUSTICE RAGHUVENDRA S. RATHORE, JUDICIAL MEMBER
HON'BLE DR. SATYAWAN SINGH GARBYAL, EXPERT MEMBER

For Applicant(s)

Mr. I.K. Kapila, Advocate

For Respondent(s)

Mr. Rahul Khurana, Advocate for
Mr. Ravinder Kumar Gupta,
Advocate,
Mr. Bhaskar Chhakara, Legal
Assistant and Mr. R. N. Pankaj,
Scientist D/Joint Director,
MoEF&CC
Mr. Naginder Benipal, Advocate

ORDER

As directed earlier on 10.10.2019, a status report has been filed by MoEF&CC. It has been mentioned therein that the Integrated Finance Division of the respondent-Ministry has concurred the sanction of Rs. 15 crores and release of Rs. 3 crores as first installment to Punjab Pollution Control Board towards Central Share for establishment of said 50 MLD CETP under the Budget Head of current Financial Year. As Rs. 2.35 crores was available in the concerned

Budget Head of the scheme in the current Financial Year, it was proposed to be utilized along with remaining amount of first installment upon availability in the Budget Head.

I.A. No. 13/2020

This application has been filed by the applicant-Punjab Dyers Association seeking modification of condition no. 4 (iv) in the sanctioned order dated 16.12.2019. The said order (Annexure-1) lays down the condition out of which condition, no. 4 (iv), is that CETP will not discharge its effluent into Budhha Nallah and it will reuse either into the back process or irrigation by laying down their own network at their own cost.

In so far as, disallowing the discharge of effluent in Budhha Nallah is concerned, Learned Counsel for the applicant submits that they have no objection. However, he submits that the use of discharge for irrigation by laying down their own network at their own cost is onerous. Moreover, it is submitted that in case of other 40 MLD CETP which Ministry has sanctioned in 2016, no such condition has been imposed. In fact, the applicant has in para 5 of the application reproduced condition no. 6 which has been imposed on other similarly situated CETPs. The said condition reads as under:

“(vi) the proponent has mentioned that treated effluent shall be discharged and used for irrigation purpose. Member Secretary, PPCB also confirmed that Govt. of Punjab has approved the project for providing conveyance system for

carrying treated effluent from STPs and CETPs in Ludhiana for irrigation and also stated that they have stipulated a condition in consent to establish as the farmers shall be made aware that water supplied to them is treated effluent.”

In view of the above and submissions made by the Counsel for the applicant, we are of the considered opinion that there is no just reason for the respondent-Ministry to impose a different nature of condition in respect of discharge of effluent of CETP in case of the present applicant. However, condition no. 6 imposed in respect of other CETPs, referred to above, shall also apply to the present applicant.

With the aforesaid clarification, I.A. No. 13/2020 stands disposed of, with no order as to cost.

Consequently, Execution Application No. 21/2019 also stands disposed of.

Justice Raghuvendra S. Rathore, JM

Dr. Satyawan Singh Garbyal, EM

JG



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R14LDH3985785		Application No : 16675058

To,
Vivek Kumar Jindal
 Regd.off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail
 Ludhiana, Punjab-141010

Subject: Grant of "Consent to Establish"(NOC) for an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining fresh 'Consent to Establish'(NOC) an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to establish the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Establish (NOC) granted to the Industry

Certificate No.	CTE/Fresh/LDH3/2021/16675058
Date of issue :	16/11/2021
Date of expiry :	31/03/2022
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Vivek Kuamr Jindal , (Director)
Address of Industrial premises	Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii-141007
Capital Investment of the Industry	5552.0 lakhs
Category of Industry	Red
Type of Industry	Common effluent treatment plant.
Scale of the Industry	Large
Office District	Ludhiana Iii
Consent Fee Details	Rs. 1,26,000/- vide UTR. no. N265211645676226 dated 22.09.2021
Raw Materials (Name with quantity per day)	Untreated trade effluent from dyeing units (CETP of capacity 50 MLD)
Products (Name with quantity per day)	Treated trade effluent (CETP of capacity 50 MLD)
By-Products, if any,(Name with quantity per day)	-
Details of the machinery and processes	As per application no. 16675058

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Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

Details of the Effluent Treatment Plant	<i>Common Effluent Treatment Plant (CETP) of capacity 50 MLD, the Components of CETP to be installed are as under:-</i> a) Screening b) Collection Tank c) Primary Unit Inlet d) Fine Screening e) Grit Chamber f) Equalization & neutralization tank g) Clariflocculator h) SBR i) Clarifier j) Filter press k) Final Outlet For the treatment of waste water from the cluster of textiles dyeing industries located at Tajpur Road in Ludhiana @ 50 MLD and domestic effluent @ 15 KLD.
Mode of Disposal of Effluent	<i>Treated trade effluent into Budha Nallah (Temporary permission)</i>
Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974	<i>As prescribed by CPCB/MoEF&CC/PPCB (as applicable) and as amended from time to time.</i>
Sources of emissions and type of pollutants	<i>2 no. DG sets of capacity 1010 KVA each: SPM/SOx/NOx.</i>
Mode of disposal of emissions with stack height	<i>2 no. DG sets of capacity 1010 KVA each : Stack height H (in meter) shall be worked out according to the formula: $H = h + 0.2 (KVA)^{0.5}$ where h = height of the building in meters where the generator set is installed.</i>
Quantity of fuel required in TPD	<i>2 no. DG sets of capacity 1010 KVA each : HSD @ 100 Ltr/day</i>
Type of Air Pollution Control Devices to be installed	<i>2 no. DG sets of capacity 1010 KVA each : Canopy on each of DG set.</i>
Standars to be achieved under Air (Prevention & Control of Pollution) Act, 1981	<i>As prescribed by CPCB/MoEF&CC/PPCB (as applicable) and as amended from time to time.</i>



16/11/2021

(Gursharan Dass Garg)
Environmental Engineer

For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

*"This is computer generated document from OCMMMS by PPCB"**Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007*

2093

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He is requested to ensure the compliance of conditions of consent to establish (NOC) granted to the SPV under the Water Act, 1974 and Air Act, 1981.



16/11/2021

(Gursharan Dass Garg)
Environmental Engineer

*For & on behalf**of*

(Punjab Pollution Control Board)



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Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

Page 3

A. GENERAL CONDITIONS

1. The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
2. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
4. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
5. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
6. The industry shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952.
7. The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
8. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
 - ii) The sampling port shall be 7 to 10 cm in diameter
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building which ever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)0.5$$

where h = height of the building in meters where the generator set is installed.

10. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
11. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
12. The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
13. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
14. The pollution control devices shall be interlocked with the manufacturing process of the industry.
15. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
17. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
18. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
19. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
20. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
21. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.

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Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

22. The industry shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
23. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
24. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
25. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
26. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
27. The Industry shall comply with the code of practice as notified by the Government / Board for the type of Industries where the siting guidelines / code of practice have been notified
28. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water.
29. The industry shall submit a detailed plan showing therein, the distribution system for conveying waste-waters for application on land for irrigation along with the crop pattern to be adopted throughout the year.
30. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
31. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
32. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
33. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.
34. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
35. The industry shall ensure that there will not be significant visible dust emissions beyond the property line.
36. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.
37. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry



16/11/2021

(Gursharan Dass Garg)
Environmental Engineer

For & on behalf
of

(Punjab Pollution Control Board)

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Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

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B. SPECIAL CONDITIONS

1. The SPV shall get feasibility report for discharge of treated effluent onto land for irrigation from PRSC or any other agency within 3 months.
2. The SPV shall establish a well visible, highlighted and approachable disposal point with a well established platform and sampling arrangements.
3. The SPV shall obtain necessary permissions from the Municipal Corporation, Ludhiana and the drainage department, if needed.
4. The SPV shall provide CCTV camera arrangement at the outlet to monitor it 24x7.
5. The SPV shall install online continuous effluent monitoring station (OCEMS) to check the quality of treated waste water to be discharged into the Budha Nallah at all the times and get it connected with the PPCB/CPCB server.
6. The SPV will adopt the proper procedure for the utilization of Grant-in-Aid received from the Govt. of India and the Govt. of Punjab for setting up of CETPs being provided for the dyeing industries at Ludhiana as prescribed by the Board vide Office Order no. 27 dated 12-07-2017.
7. The SPV shall comply with all the conditions imposed while granting the Environmental Clearance under EIA Notification, 2006 (amended from time to time) by the Ministry of Environment, Forest & Climate Change, Govt. of India, New Delhi.
8. The SPV shall follow the guidelines prescribed by the Central Government in the scheme under which grant-inaid has to be extended or any other guidelines prescribed by the State Government or Punjab Pollution Control Board or any other concerned agency.
9. The SPV shall provide dedicated conveyance system for the transportation of effluent from the individual units to the CETP site at their own level and Punjab Pollution Control Board or Government will not be responsible for providing such sewerage system/conveyance line.
10. The SPV to obtain all necessary permissions from the concerned departments required for the execution of project. Any violation for not obtaining the requisite permissions shall be the sole responsibility of the SPV and the Board will not be responsible for any such lapse.
11. The SPV shall comply with the inlet effluent standards as per detailed project report (DPR).



16/11/2021

(Gursharan Dass Garg)
Environmental Engineer

*For & on behalf**of***(Punjab Pollution Control Board)**



PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :

Registered/Speed Post

Date:

Industry Registration ID: R22LDH1833528

Application No : 19651339

To,

Parul Goyal
Gaushala Road Gopal Marg
Mansa, Mansa-151502

Subject: Grant of "Consent to Establish"(NOC) for an industrial unit u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining fresh 'Consent to Establish'(NOC) an industrial plant u/s 25 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are, hereby, permitted to establish the industrial unit to discharge the effluent(s) & emission(s) arising out of your premises subject to the Terms and Conditions as specified in this Certificate.

1. Particulars of Consent to Establish (NOC) granted to the Industry

Certificate No.	<i>CTE/Fresh/LDH3/2022/19651339</i>
Date of issue :	<i>21/11/2022</i>
Date of expiry :	<i>20/11/2023</i>
Certificate Type :	<i>Fresh</i>

2. Particulars of the Industry

Name & Designation of the Applicant	<i>Parul Goyal, (Executive Engineer)</i>
Address of Industrial premises	<i>225 Mld Sewage Treatment Plant Jamalpur Ludhiana, 225 Mld Sewage Treatment Plant Jamalpur, Ludhiana , Jagroan, Ludhiana Iii-141008</i>
Capital Investment of the Industry	<i>29000.5 lakhs</i>
Category of Industry	<i>Red</i>
Type of Industry	<i>1081-Sewage Treatment Plants</i>
Scale of the Industry	<i>Large</i>
Office District	<i>Ludhiana Iii</i>
Consent Fee Details	<i>Rs. 1,00,000/- vide UTR No. IBKL220808133028 dated 08.08.2022 as NOC fee</i>
Raw Materials (Name with quantity per day)	<i>Sewerage Treatment Plant (STP) of capacity 225 MLD</i>
Products (Name with quantity per day)	<i>Sewerage Treatment Plant (STP) of capacity 225 MLD</i>

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225 Mld Sewage Treatment Plant Jamalpur Ludhiana, 225 Mld Sewage Treatment Plant Jamalpur, Ludhiana ,Jagroan, Ludhiana Iii, 141008

Page1

By-Products, if any,(Name with quantity per day)	-
Details of the machinery and processes	<i>As per application no. 19651339</i>
Details of the Effluent Treatment Plant	<i>Sewerage Treatment Plant (STP) of capacity 225 MLD at Village Jamalpur, Ludhiana for the treatment of the domestic effluent generated in its catchment.</i>
Mode of Disposal of Effluent	<i>Into Budha Nallah after treatment in STP</i>
Standards to be achieved under Water (Prevention & Control of Pollution) Act, 1974	<i>As prescribed by CPCB/MoEF&CC/PPCB (as applicable) and as amended from time to time.</i>
Sources of emissions and type of pollutants	<i>One DG set of capacity 1250 KVA</i>
Mode of disposal of emissions with stack height	<i>One DG set of capacity 1250 KVA : Adequate stack height as per condition no. 9 of this NOC</i>
Quantity of fuel required in TPD	<i>One DG set of capacity 1250 KVA : HSD as per requirement</i>
Type of Air Pollution Control Devices to be installed	<i>One DG set of capacity 1250 KVA : Canopy</i>
Standars to be achieved under Air (Prevention & Control of Pollution) Act, 1981	<i>As prescribed by CPCB/MoEF&CC/PPCB (as applicable) and as amended from time to time.</i>



Satyajeet Attri

21/11/2022

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

Endst. No.:

Dated:

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He is requested to ensure the compliance of conditions of consent to establish (NOC) granted to it under the Water Act, 1974 and Air Act, 1981.

Satyajeet Attri

21/11/2022

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

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225 Mld Sewage Treatment Plant Jamalpur Ludhiana, 225 Mld Sewage Treatment Plant Jamalpur, Ludhiana, Jagroan, Ludhiana Iii, 141008



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A. GENERAL CONDITIONS

1. The industry shall apply for consent of the Board as required under the provision of Water (Prevention & Control of Pollution) Act, 1974, Air (Prevention & Control of Pollution) Act, 1981 & Authorization under Hazardous and other Wastes (Management and Transboundary Movement) Rules, 2016, two months before the commissioning of the industry.
2. The industry shall provide adequate arrangements for fighting the accidental leakages/ discharge of any air pollutant/gas/liquids from the vessels, mechanical equipments etc. which are likely to cause environmental pollution.
3. The Industry shall apply for further extension in the validity of the CTE atleast two months before the expiry of this CTE, if applicable.
4. The industry shall comply with any other conditions laid down or directions issued by the Board under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 from time to time.
5. The project has been approved by the Board from pollution angle and the industry shall obtain the approval of site from other concerned departments, if need be.
6. The industry shall get its building plans approved under the provisions of section 3-A of Punjab Factory Rules, 1952.
7. The industry shall put up display board indicating the Environment data in the prescribed format at the main entrance gate.
8. The industry shall provide port-holes, platforms and/or other necessary facilities as may be required for collecting samples of emissions from any chimney, flue or duct or any other outlets.

Specifications of the port-holes shall be as under:-

- i) The sampling ports shall be provided atleast 8 times chimney diameter downstream and 2 times upstream from the flow disturbance. For a rectangular cross section the equivalent diameter (D_e) shall be calculated from the following equation to determine upstream, downstream distance:-

$$D_e = 2 LW / (L+W)$$
 Where L= length in mts. W= Width in mts.
 - ii) The sampling port shall be 7 to 10 cm in diameter
9. The industry shall discharge all gases through a stack of minimum height as specified in the following standards laid down by the Board.

(i) Stack height for boiler plants

S.NO.	Boiler with Steam Generating Capacity	Stack heights
1.	Less than 2 ton/hr.	9 meters or 2.5 times the height of neighboring building whichever is more
2.	More than 2 ton/hr. to 5 ton/hr.	12 meters
3.	More than 5 ton/hr. to 10 ton/hr	15 meters
4.	More than 10 ton/hr. to 15 ton/hr	18 meters
5.	More than 15 ton/hr. to 20 ton/hr	21 meters
6.	More than 20 ton/hr. to 25 ton/hr.	24 meters
7.	More than 25 ton/hr. to 30 ton/hr.	27 meters
8.	More than 30 ton/hr.	30 meters or using the formula $H = 14 Q_g^{0.3}$ or $H = 74 (Q_p)^{0.24}$ Where Q_g = Quantity of SO ₂ in Kg/hr. Q_p = Quantity of particulate matter in Ton/day.

Note : Minimum Stack height in all cases shall be 9.0 mtr. or as calculated from relevant formula whichever is more.

(ii) For industrial furnaces and kilns, the criteria for selection of stack height would be based on fuel used for the corresponding steam generation.

(iii) Stack height for diesel generating sets:

Capacity of diesel generating set	Height of the Stack	
0-50 KVA	Height of the building	+ 1.5 mt
50-100 KVA	-do-	+ 2.0 mt.
100-150 KVA	-do-	+ 2.5 mt.
150-200 KVA	-do-	+ 3.0 mt.
200-250 KVA	-do-	+ 3.5 mt.
250-300 KVA	-do-	+ 3.5 mt.

For higher KVA rating stack height H (in meter) shall be worked out according to the formula:

$$H = h + 0.2 (KVA)0.5$$

where h = height of the building in meters where the generator set is installed.

10. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
11. The industry shall put up canopy on its DG sets and also provide stack of adequate height as per norms prescribed by the Board and shall ensure the compliance of instructions issued by the Board vide office order no. Admin./SA-2/F.No.783/2011/448 dated 8/6/2010.
 - (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
12. The industry shall provide flow meters at the source of water supply, at the outlet of effluent treatment plant and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th day of the following month.
13. The industry shall make necessary arrangements for the monitoring of stack emissions and shall get its emissions analyzed from lab approved / authorized by the Board:-
 - (i) Once in Year for Small Scale Industries.
 - (ii) Twice/thrice/four time in a Year for Large/Medium Scale Industries.
14. The pollution control devices shall be interlocked with the manufacturing process of the industry.
15. The Board reserves the right to revoke this "consent to establish" (NOC) at any time, in case the industry is found violating any of the conditions of this "consent to establish" and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 as amended from time to time.
16. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per acre along the boundary of the industrial premises.
17. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
18. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
19. Nothing in this NOC shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
20. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
 - (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
21. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.

22. The industry shall comply with the conditions imposed if any by the SEIAA/MOEF in the Environmental Clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
23. The industry shall earmark a land within their premises for disposal of boiler ash in an environmentally sound manner, and / or the industry shall make necessary arrangements for proper disposal of fuel ash in a scientific manner and shall maintain proper record for the same, if applicable.
24. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
25. The industry shall submit a site emergency plan approved by the Chief Inspector of Factories, Punjab as applicable.
26. The industry shall provide proper and adequate air pollution control arrangements for control emission from its coal/fuel handling area, if applicable.
27. The Industry shall comply with the code of practice as notified by the Government / Board for the type of Industries where the siting guidelines / code of practice have been notified
28. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner so as to prevent any pollutants from such materials from entering into natural water.
29. The industry shall submit a detailed plan showing therein, the distribution system for conveying waste-waters for application on land for irrigation along with the crop pattern to be adopted throughout the year.
30. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
31. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the NOC and shall not carry out any expansion without the prior permission/NOC of the Board.
32. All amendments/revisions made by the Board in the emission/stack height standards shall be applicable to the industry from the date of such amendments/revisions.
33. The industry shall not cause any nuisance/traffic hazard in vicinity of the area.
34. The industry shall maintain the following record to the satisfaction of the Board :-
 - (i) Log books for running of air pollution control devices or pumps/motors used for it.
 - (ii) Register showing the result of various tests conducted by the industry for monitoring of stack emissions and ambient air.
 - (iii) Register showing the stock of absorbents and other chemicals to be used for scrubbers.
35. The industry shall ensure that there will not be significant visible dust emissions beyond the property line.
36. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, if applicable.
37. The industry shall provide adequate and appropriate air pollution control devices to contain emissions from handling, transportation and processing of raw material & product of the industry



21/11/2022

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

B. SPECIAL CONDITIONS

1. The Punjab Municipal Corporation, Act 1976 "all Public Sewers and all drains, and sewers, drains culverts and water Courses in or under any Public Street; or constructed by or for the Corporation alongside any Public Street and all works materials and things appertaining there to falls under the purview and jurisdiction of Municipal Corporation of the area." As such alongwith PWSSB, Municipal Corporation, Ludhiana is also responsible for installation commissioning of STP 225 MLD STP.
2. The Punjab Water Supply and Sewerage Board has applied for obtaining the consent to establish (NOC) of the Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 for establishment of Sewage Treatment Plant of capacity 225 MLD at Jamalpur, District Ludhiana on the directions of the Municipal Corporation, Ludhiana. The Municipal Corporation, Ludhiana being the owner and custodian of all sewers of Ludhiana is also liable for installation commissioning of STP 225 MLD STP.
3. The various works of civil and technical nature can be accomplished by Municipal Corporation, Ludhiana, through various agencies, private contractors, government undertakings but the primary responsibilities and liabilities lies with Municipal Corporation, Ludhiana. As such, the Municipal Corporation, Ludhiana shall also be responsible for installation, commissioning and operation of STP, so as to achieve the desired prescribed standards.
4. The Municipal Corporation, Ludhiana and PWSSB shall adhere to prescribed standards & deadlines for conform to the prescribed standards & for providing proper and adequate disposal arrangements, as per timelines given in the Action Plan for clean River Sutlej.
5. The Municipal Corporation, Ludhiana and PWSSB will coordinate with Department of Soil and Water Conservation for providing the adequate arrangements for using the treated sewage of STP for onto land for plantation.



Satyjeet Attri

21/11/2022

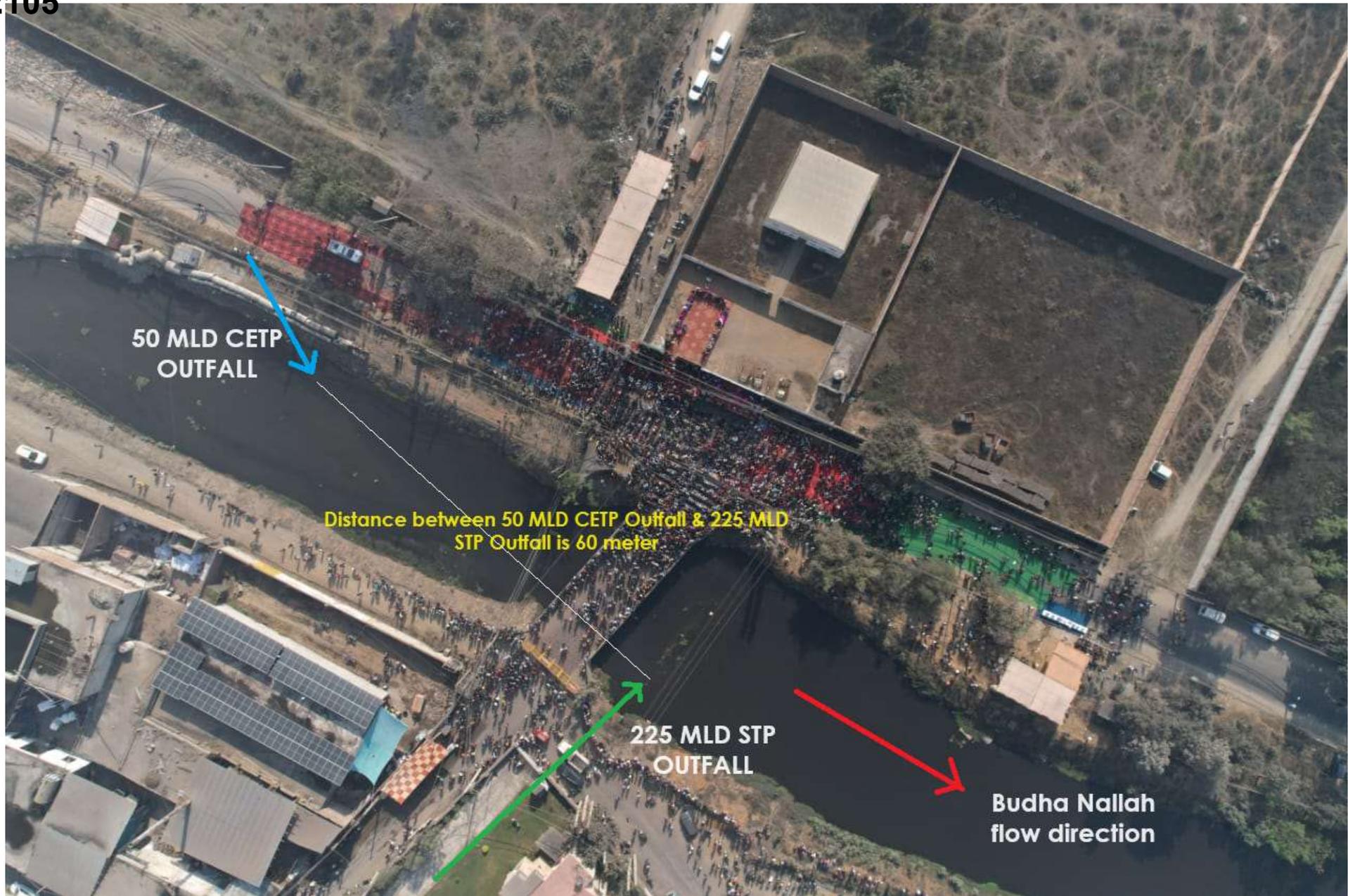
**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

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PUNJAB POLLUTION CONTROL BOARD

Zonal Office-II, E-648-B, Backside CICU Office, Phase-5, Focal Point, Ludhiana

Website:- www.ppcb.gov.in

Office Dispatch No :	Registered/Speed Post	Date:
Industry Registration ID: R14LDH3985785		Application No : 18475759

To,
Vivek Kumar Jindal
 Regd.off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail
 Ludhiana,Punjab-141010

Subject: Grant of 'Consent to Operate'an outlet u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 for discharge of effluent.

With reference to your application for obtaining 'Consent to Operate' an outlet for discharge of the effluent u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are, hereby, authorized to operate an industrial unit for discharge of the effluent(s) arising out of your premises subject to the Terms and Conditions as mentioned in this Certificate.

1. Particulars of Consent to Operate under Water Act, 1974 granted to the industry

Consent to Operate Certificate No.	CTOW/Fresh/LDH3/2022/18475759
Date of issue :	23/08/2022
Date of expiry :	22/08/2023
Certificate Type :	Fresh

2. Particulars of the Industry

Name & Designation of the Applicant	Vivek Kuamr Jindal , (Director)
Address of Industrial premises	Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West,Ludhiana Iii-141007
Capital Investment of the Industry	5552.0 lakhs
Category of Industry	Red
Type of Industry	Common effluent treatment plant.
Scale of the Industry	Large
Office District	Ludhiana Iii
Consent Fee Details	Rs. 4,20,000/- vide UTR. no. HDFCR52022041861938892dated 18.04.2022
Raw Materials(Name with quantity per day)	It is CETP of capacity 50 MLD for dyeing industries located at Tajpur Road, Ludhiana.
Products (Name with quantity per day)	It is CETP of capacity 50 MLD for dyeing industries located at Tajpur Road, Ludhiana.
By-Products, if any,(Name with quantity per day)	-
Details of the machinery and processes	As per application no.18475759

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Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

Details of the Effluent Treatment Plant	<i>Common Effluent Treatment Plant (CETP) of capacity 50 MLD for the treatment of waste water from the cluster of textiles dyeing industries located at Tajpur Road in Ludhiana @ 50 MLD and domestic effluent @ 5 KLD.</i>
Mode of Disposal	<i>Treated trade effluent into Budha Nallah (Temporary permission)</i>
Standards to be achieved under Water(Prevention & Control of Pollution) Act, 1974	<i>As prescribed by CPCB/MoEF&CC/PPCB (as applicable) and as amended from time to time.</i>



23/08/2022

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)**Endst. No.:****Dated:**

A copy of the above is forwarded to the following for information and necessary action please:

The Environmental Engineer, Punjab Pollution Control Board, Regional Office-3, Ludhiana. He is requested to ensure the compliance of conditions of consent granted to the SPV under the Water Act, 1974.



23/08/2022

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

TERMS AND CONDITIONS

A. GENERAL CONDITIONS

1. This consent is not valid for getting power load from the Punjab State Power Corporation Limited or for getting loan from the financial institutions.
2. The industry shall apply for renewal/further extension in validity of consent atleast two months before expiry of the consent.
3. The industry shall ensure that the effluent discharging through the authorized outlet shall confirm to the prescribed standards as applicable from time to time.
4. The industry shall plant minimum of three suitable varieties of trees at the density of not less than 1000 trees per hectare all along the boundary of the industrial premises.
5. The achievement of the adequacy and efficiency of the effluent treatment plant/pollution control devices/re-circulation system installed shall be the entire responsibility of the industry.
6. The industry shall ensure that the Hazardous Wastes generated from the premises are handled as per the provisions of the Hazardous Wastes(Management, Handling and Trans boundary Movement) Rules, 2008 as amended time to time , without any adverse effect on the environment, in any manner
7. The responsibility to monitor the effluent discharged from the authorized outlet and to maintain a record of the same rests with the industry. The Board shall only test check the accuracy of these reports for which the industry shall deposit the samples collection and testing fee with the Board as and when required.
8. The industry shall submit balance sheet of every financial year to the concerned Regional Office by 30th June of every year.
9. The industry shall submit a yearly certificate to the effect that no addition/up-gradation/ modification/modernization has been carried out during the previous year otherwise the industry shall apply for the varied consent.
10. During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
11. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the industry from the date of such amendments/revisions.
12. The industry shall not change or alter the manufacturing process(es) so as to change the quality and/or quantity of the effluents generated without the written permission of the Board.
13. Any upset conditions in the plant/plants of the factory, which is likely to result in increased effluent and/or result in violation of the standards lay down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board of concerned Regional Office immediately failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
14. The industry shall provide terminal manhole(s) at the end of each collection system and a manhole upstream of final outlet (s) out of the premises of the industry for measurement of flow and for taking samples.
15. The industry shall for the purpose of measuring and recording the quantity of water consumed and effluent discharged, affix meters of such standards and at such places as approved by the Environmental Engineer, Punjab Pollution Control Board of the concerned Regional Office.
16. The industry shall maintain record regarding the operation of effluent treatment plant i.e. record of quantity of chemicals and energy utilized for treatment and sludge generated from treatment so as to satisfy the Board regarding regular and proper operation of pollution control equipment.
17. The industry shall provide online monitoring equipment $\frac{1}{2}$ s for the parameters as decided by concerned Regional Office with the effluent treatment plant/air pollution control devices installed, if applicable.
18. The pollution control devices shall be interlocked with the manufacturing process of the industry.
19. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
20. The industry shall comply with the conditions imposed by the SEIAA / MOEF in the environmental clearance granted to it as required under EIA notification dated 14/9/06, if applicable.
21. The industry shall obtain and submit Insurance cover as required under the Public Liability Insurance Act, 1991.
22. The industry shall not use any unauthorized out-let(s) for discharging effluents from its premises. All unauthorized outlets, if any, shall be connected to the authorized outlet within one month from the date of issue of this consent.

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Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

23. The industry shall make necessary arrangements for the monitoring of effluent being discharged by the industry and shall monitor its effluents:-
- (i) Once in Year for Small Scale Industries.
 - (ii) Four in a Year for Large/Medium Scale Industries.
 - (iii) The industry will submit monthly reading/ data of the separate energy meter installed for running of effluent treatment plant/re-circulation system to the concerned Regional Office of the Board by the 5th of the following month.
24. The industry shall provide electromagnetic flow meters at the source of water supply, at inlet/outlet of effluent treatment plant within one month and shall maintain the record of the daily reading and submit the same to the concerned Regional Office by the 5th of the following month.
25. The Board reserves the right to revoke this consent at any time in case the industry is found violating any of the conditions of this consent and/or the provisions of Water (Prevention & Control of Pollution) Act, 1974 as amended from time to time.
26. The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
27. The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural watercourse.
28. Nothing in this consent shall be deemed to neither preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
29. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of septic tank.
30. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.
- (i) Where unavoidable to prevent loss of life or some property damage or
 - (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
31. The industry shall ensure that no water pollution problem is created in the area due to discharge of effluents from its industrial premises.
32. The industry shall comply with the code of practice as notified by the Government/ Board for the type of industries where the siting guidelines/ code of practice have been notified.
33. Solids, sludge, filter backwash or other pollutant removed from or resulting from treatment or control of waste waters shall be disposed off in such a manner to prevent any pollutants from such materials from entering into natural water.
34. The industry shall re-circulate the entire cooling water and shall also re-circulate/reuse to the maximum extent the treated effluent in processes
35. The industry shall make necessary and adequate arrangements to hold back the effluent in case of failure of re-circulation system/ effluent treatment plant.
36. The industry shall make proper disposal of the effluent so as to ensure that no stagnation occurs inside and outside the industrial premises during rainy season and no demand period.
37. Where excessive storm water drainage or run off, would damage facilities necessary for compliance with terms and conditions of this consent, the applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass.
38. The industry shall submit a detailed plan showing therein the distribution system for conveying waste-water for application on land for irrigation along with the crop pattern for the year.
39. The industry shall ensure that the effluent discharged by it is toxicity free.
40. The industry shall not irrigate the vegetable crops with the treated effluents which are used/ consumed as raw.
41. Drains causing oil & grease contamination shall will be segregated. Oil & grease trap shall be provided to recover oil & grease from the effluent.

42. The industry shall establish sufficient number of piezometer wells in consultation with the concerned Regional Office, of the Board to monitor the impact on the Ground Water Quantity due to the industrial operations, and the monitoring shall be submitted to the Environmental Engineer of the concerned Regional Office by the 5th of every month.
43. The industry shall ensure that its production capacity & quantity of trade effluent do not exceed the quantity mentioned in the consent and shall not carry out any expansion without the prior permission/NOC of the Board.

B. SPECIAL CONDITIONS

1. The SPV shall install and connect the flow meters at individual outlets of industries into conveyance system and flow meter at inlet / outlet of CETP with the web based server by 25.08.2022.
2. The SPV shall complete the construction work of hazardous waste storage room at site by 25.08.2022.
3. The SPV shall submit the feasibility report to reuse treated effluent onto land for irrigation by 25.08.2022.
4. The SPV shall ensure that there is no overflow from the manholes in the conveyance system of CETP 50 MLD at any locations.
5. The SPV shall construct a proper outlet before discharge into Budha Nallah, from where effluent sample can be collected, within 10 days and also install one set of additional OCEMS at the said location, within one month.
6. The SPV shall stabilize the CETP so as to achieve the prescribed standard at the final outlet by 30.09.2022 failing which the Board shall be constraint to refuse consent to operate the outlet & issue closure directions to the member industries & impose Environmental Compensation without any further notice.
7. The SPV shall submit the feasibility report for discharge of treated effluent onto land for irrigation by 25.08.2022.



Satyajeet Attri

23/08/2022

**(Satyajeet Singh Attri)
Environmental Engineer**

For & on behalf

of

(Punjab Pollution Control Board)

"This is computer generated document from OCMMMS by PPCB"

Punjab Dyers Association, Regd Off: Shree Balaji Processors, Tajpur Road, Opp. Central Jail, Ludhiana, Ludhiana West, Ludhiana Iii, 141007

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भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 5011] नई दिल्ली, शुक्रवार, दिसम्बर 21, 2018/अग्रहायण 30, 1940
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पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय अधिसूचना

नई दिल्ली, 19 दिसम्बर, 2018

का.आ. 6250(अ).—पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (2) के खंड (v) के साथ पठित उप-धारा (1) और पर्यावरण (संरक्षण) नियम, 1986 (जिसे इसमें इसके पश्चात उक्त अधिसूचना कहा गया है) के नियम 5 के उप-नियम (3) के खंड (घ) के अधीन जारी भारत सरकार के तत्कालीन पर्यावरण एवं वन मंत्रालय की संख्या का.आ. 1533 (अ) तारीख 14 सितम्बर, 2006, के द्वारा भारत सरकार की अधिसूचना द्वारा केन्द्रीय सरकार ने निदेश दिया कि इसके प्रकाशन की तारीख से ही भारत के किसी भी भाग में परियोजनाओं अथवा क्रियाकलापों के अपेक्षित निर्माण का कार्य अथवा उक्त अधिसूचना की अनुसूची में सूचीबद्ध की गई मौजूदा परियोजनाओं अथवा क्रियाकलापों के विस्तारण अथवा आधुनिकीकरण का कार्य, जिसमें प्रक्रिया अथवा प्रौद्योगिकी अथवा उत्पाद मिश्रण में परिवर्तन सहित क्षमता संवर्धन आवश्यक है, को केन्द्रीय सरकार से अथवा यथास्थिति, उक्त अधिनियम की धारा 3 की उप-धारा (3) के अधीन उसमें विनिर्दिष्ट प्रक्रिया के अनुसार केन्द्रीय सरकार द्वारा सम्यक रूप से गठित किए गए राज्य स्तर के पर्यावरण समाघात मूल्यांकन प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति प्राप्त करने के बाद शुरू किया जाएगा।

और, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम 1986, की धारा 3 के उपधारा (2) के खंड (v) और उपधारा (1), द्वारा प्रदत्त शक्तियों के प्रयोग में जारी उक्त अधिसूचना में संशोधन करने के लिए एक प्रारूप अधिसूचना, भारत के राजपत्र में प्रारूप अधिसूचना के प्रकाशन की तारीख से तीस दिनों की अवधि के भीतर, प्रभावित होने वाले सभी व्यक्तियों से आपत्तियों और सुझावों को आमंत्रित करते हुए; का.आ.3018 (अ), को 21 जून, 2018 के द्वारा प्रकाशित किया गया था,

और, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम 1986, की धारा 3 के उपधारा (2) के खंड (v) और उपधारा (1) द्वारा प्रदत्त शक्तियों के प्रयोग में जारी उक्त अधिसूचना में

संशोधन करने के लिए एक प्रारूप अधिसूचना, भारत के राजपत्र में प्रारूप अधिसूचना के प्रकाशन की तारीख से तीस दिनों की अवधि के भीतर, प्रभावित होने वाले सभी व्यक्तियों से आपत्तियों और सुझावों को आमंत्रित करते हुए; का.आ.5213 (अ), को 08 अक्टूबर, 2018 के द्वारा प्रकाशित किया गया था,

और उपरोक्त उल्लिखित प्रारूप अधिसूचना के प्रतिउत्तर में प्राप्त सभी आपत्तियों और सुझावों को केंद्रीय सरकार द्वारा सम्यक रूप से विचार किया गया है

अतः अब, पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उप-धारा (1) और उप-धारा (2) के खंड (v) के साथ पठित उप-धारा (1) और पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (घ) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए केन्द्रीय सरकार, उक्त अधिसूचना में निम्नलिखित और संशोधन करती है, जो राजपत्र में इसके प्रकाशन की तारीख को लागू होंगे, अर्थात्:-

उक्त अधिसूचना में, अनुसूची में, मद 7 (ज) और तत्संबंधी प्रविष्टियां के स्थान पर निम्नलिखित मद और प्रविष्टियां प्रतिस्थापित की जाएंगी, अर्थात्:-

परियोजना अथवा क्रियाकलाप		शुरुआती सीमा सहित श्रेणी		शर्तें, यदि कोई हों
		क	ख	
(1)	(2)	(3)	(4)	(5)
"7 (ज)	साझा बहिःस्त्राव शोधन संयंत्र (सीईटीपी)	-	सभी परियोजनाएं	सामान्य शर्तें लागू होंगी टिप्पण: परियोजनाओं के भीतर अथवा ऐसे क्रियाकलापों, जिनके लिए पर्यावरणीय अनापत्ति प्राप्त करना अपेक्षित नहीं है, के लिए सीईटीपी की स्थापना हेतु पर्यावरणीय अनापत्ति की अपेक्षा से छूट प्राप्त है, और पर्यावरणीय अनापत्ति की अपेक्षा किए जाने वाले किसी उत्पाद को प्रस्तुत करने के उद्देश्य के लिए अथवा उक्त सीईटीपी उत्पादन की इकाई के विद्यमान या प्रस्तावित सदस्य में से किसी को पर्यावरणीय अनापत्ति करने की आवश्यकता होगी।

[फा.सं. 22-28/2018-आईए-III]

गीता मेनन, संयुक्त सचिव

टिप्पण: मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उप-खंड (ii) में का.आ. 1533 (अ), तारीख 14 सितम्बर, 2006 के द्वारा प्रकाशित किए गए थे और तत्पश्चात निम्नलिखित संख्याओं द्वारा संशोधन किया गया था :-

1. का.आ.1949 (अ), तारीख 13 नवम्बर, 2006;
2. का.आ.1737 (अ), तारीख 11 अक्टूबर, 2007
3. का.आ. 3067 (अ), तारीख 01 दिसम्बर, 2009;
4. का.आ. 695 (अ), तारीख 04 अप्रैल, 2011;
5. का.आ. 156 (अ), तारीख 25 जनवरी, 2012;

6. का.आ. 2896 (अ), तारीख 13 दिसम्बर, 2012;
7. का.आ. 674 (अ), तारीख 13 मार्च, 2013;
8. का.आ. 2204 (अ), तारीख 19 जुलाई, 2013;
9. का.आ. 2555 (अ), तारीख 21 अगस्त, 2013;
10. का.आ. 2559 (अ), तारीख 22 अगस्त, 2013;
11. का.आ. 2731 (अ), तारीख 09 सितम्बर, 2013;
12. का.आ. 562 (अ), तारीख 26 फरवरी, 2014;
13. का.आ. 637 (अ), तारीख 28 फरवरी, 2014;
14. का.आ. 1599 (अ), तारीख 25 जून, 2014;
15. का.आ. 2601 (अ), तारीख 07 अक्टूबर, 2014;
16. का.आ. 2600 (अ), तारीख 09 अक्टूबर, 2014;
17. का.आ. 3252 (अ), तारीख 22 दिसम्बर, 2014;
18. का.आ. 382 (अ), तारीख 03 फरवरी, 2015;
19. का.आ. 811 (अ), तारीख 23 मार्च, 2015;
20. का.आ. 996 (अ), तारीख 10 अप्रैल, 2015;
21. का.आ. 1142 (अ), तारीख 17 अप्रैल, 2015;
22. का.आ. 1141 (अ), तारीख 29 अप्रैल, 2015;
23. का.आ. 1834 (अ), तारीख 06 जुलाई, 2015;
24. का.आ. 2571 (अ), तारीख 31 अगस्त, 2015;
25. का.आ. 2572 (अ), तारीख 14 सितम्बर, 2015;
26. का.आ. 141 (अ), तारीख 15 जनवरी, 2016;
27. का.आ. 648 (अ), तारीख 03 मार्च, 2016;
28. का.आ. 2269 (अ), तारीख 01 जुलाई, 2016;
29. का.आ. 2944 (अ), तारीख 14 सितम्बर, 2016
30. का.आ. 3518 (अ), तारीख 23 नवम्बर, 2016;
31. का.आ. 3999 (अ), तारीख 09 दिसम्बर, 2016;
32. का.आ. 4241 (अ), तारीख 30 दिसम्बर, 2016;
33. का.आ. 3611 (अ), तारीख 25 जुलाई, 2018;
34. का.आ. 3977 (अ), तारीख 14 अगस्त, 2018
35. का.आ. 5733 (अ), तारीख 14 नवम्बर, 2018;
36. का.आ. 5736 (अ), तारीख 15 नवम्बर, 2018 और
37. का.आ. 5845 (अ), तारीख 26 नवम्बर, 2018.

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 19th December, 2018

S.O. 6250(E).—Whereas, by notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O.1533 (E), dated the 14th September, 2006, issued under sub-section (1), read with clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 (29 of 1986) and clause (d) of the sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, hereinafter referred to as the said notification, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernisation of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process or technology and or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas, a draft notification for making amendments in the said notification, issued in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published vide S.O. 3018 (E), dated the 21st June, 2018, inviting objections and suggestions from all the persons likely to be affected there by, within a period of thirty days from the date of publication of the draft notification in the Gazette of India;

And whereas, a draft notification to extend the notice period was issued in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 was published vide S.O. 5213(E), dated the 8th October, 2018, inviting objections and suggestions from all the persons likely to be affected there by, within a period of another thirty days from the date of publication of the draft notification in the Gazette of India;

And whereas, all objections and suggestions received in response to the above-mentioned draft notification have been duly considered by the Central Government.

Now, therefore, in exercise of powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendments in the said notification which shall come into force on the date of its publication in the Official Gazette, namely:-

In the said notification, in the Schedule, for item 7(h) and the entries relating thereto, the following item and entries shall be substituted, namely: -

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
(1)	(2)	(3)	(4)	(5)
“7(h)	Common Effluent Treatment Plants (CETPs)	-	All projects	General Condition shall apply Note: Environmental clearance for CETPs setup for or within projects or activities which do not require environmental clearance are exempted, and if any of the existing or proposed member units of the said CETP produces or proposes to produce any product requiring environmental clearance, then the CETP shall need environmental clearance.”

[F.No. 22-28/2018-IA.III]

GEETA MENON, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers: -

1. S.O. 1949 (E) dated the 13th November, 2006;
2. S.O. 1737 (E) dated the 11th October, 2007;

3. S.O. 3067 (E) dated the 1st December, 2009;
4. S.O. 695 (E) dated the 4th April, 2011;
5. S.O. 156 (E) dated the 25th January, 2012;
6. S.O. 2896 (E) dated the 13th December, 2012;
7. S.O. 674 (E) dated the 13th March, 2013;
8. S.O. 2204 (E) dated the 19th July 2013;
9. S.O. 2555 (E) dated the 21st August, 2013;
10. S.O. 2559 (E) dated the 22nd August, 2013;
11. S.O. 2731 (E) dated the 9th September, 2013;
12. S.O. 562 (E) dated the 26th February, 2014;
13. S.O. 637 (E) dated the 28th February, 2014;
14. S.O. 1599 (E) dated the 25th June, 2014;
15. S.O. 2601 (E) dated the 7th October, 2014;
16. S.O. 2600 (E) dated the 9th October, 2014
17. S.O. 3252 (E) dated the 22nd December, 2014;
18. S.O. 382 (E) dated the 3rd February, 2015;
19. S.O. 811 (E) dated the 23rd March, 2015;
20. S.O. 996 (E) dated the 10th April, 2015;
21. S.O. 1142 (E) dated the 17th April, 2015;
22. S.O. 1141 (E) dated the 29th April, 2015;
23. S.O. 1834 (E) dated the 6th July, 2015;
24. S.O. 2571 (E) dated the 31st August, 2015;
25. S.O. 2572 (E) dated the 14th September, 2015;
26. S.O. 141 (E) dated the 15th January, 2016;
27. S.O. 648 (E) dated the 3rd March, 2016;
28. S.O. 2269(E) dated the 1st July, 2016;
29. S.O. 2944(E) dated the 14th September, 2016;
30. S.O. 3518 (E) dated 23rd November 2016;
31. S.O. 3999 (E) dated the 9th December, 2016;
32. S.O. 4241(E) dated the 30th December, 2016; and
33. S.O. 3611(E) dated the 25th July, 2018.
34. S.O. 3977 (E) dated the 14th August, 2018
35. S.O. 5733 (E) dated the 14th November, 2018;
36. S.O. 5736 (E) dated the 15th November, 2018 and
37. S.O. 5845(E) dated the 26th November, 2018.



Sophisticated Analytical Instruments Laboratories Society (Registered as Society with Registrar of Firms & Societies, Punjab, Chandigarh)
Thapar Technology Campus, Bhadson Road, Patiala-147 004 (India)

**TEST REPORT**

ULR No.	NA	Date:	03.01.2025	Serial No.	201
Service No.	E(S)/24-25/181(01-05)	Customer's Ref.	Sample submitted by customer on dtd. 24.12.2024 after 5 pm		
Customer's name and address:					
Punjab Dyers Association 50 MLD CETP, Ludhiana (Pb) Kind Attn.: Mr. Bobby Jindal					
Sample Description			Effluent		
Condition of the sample received			O.K.		
Customer's sample identification No. (if any)			01- Inlet, 02- Equalization, 04- S.B.R. Outlet, 05- C.F.L. Outlet, 06- C.C.T. Outlet		
Quantity/number of samples			2 Liter each / 5		
Sampling Procedure (if any)			--		
Mode of Sampling/ Environmental Condition During Transport			Not Applicable		
Test parameters			01- pH,TDS,TSS,COD,BOD,SO ₄ ,P,AN,O&G,Cl,F,Cd,Cr,Cu,Mn,Ni, Zn, TKN 02- pH, TSS, TDS, COD, BOD, Cl, F 04- pH, TSS, TDS, COD, BOD, Cl, F 05- pH, TSS, TDS, COD, BOD, O&G, Total Nitrogen, P 06- pH,TDS,TSS,COD,BOD,SO ₄ ,P,AN,O&G,Cl,F,Cd,Cr,Cu,Mn,Ni, Zn, TKN		
Standard/Specification/ Method followed			As mentioned below		
Deviations (if any)			--		
Documents constituting this report (if any)			--		
Date of Receipt of Job		Date of Completion of Job		Total Number of Pages	
26.12.2024		03.01.2025		2	

TEST RESULTS

S. No.	Parameters	Test Method	Unit	Results	
				01	02
1	pH at 25°C	IS 3025 (Part 11):2022 - Electrometric Method	--	7.6	7.6
2	Total Suspended Solid at 105°C	IS 3025 (Part 17):2022 - Gravimetric Method	mg/l	112	192
3	Total Dissolved Solid at 180°C	IS 3025 (Part 16):2023 - Gravimetric Method	mg/l	2680	2992
4	Chemical Oxygen Demand (COD)	IS 3025 (Part 58):2023- Open Reflux	mg/l	840	928
5	Biochemical Oxygen Demand for 3 days at 27°C	IS 3025 (Part 44):2023 - Wrinkler Method	mg/l	253	278
6	Oil & Grease @ 80°C	IS 3025 (Part 39):2021- Liquid Partition Gravimetric Method	mg/l	48.7	--
7	Chromium as Cr	IS 3025 (Part 52):2003 - AAS Method	mg/l	<0.30	--
8	Ammonical Nitrogen as N	IS 3025 (Part 34):2023 Sec 1 - Titrimetric Method	mg/l	0.68	--
9	Sulphate as SO ₄	IS 3025 (Part 24) :2022 Sec 1 -Turbidity Method	mg/l	168	--
10	Phosphorous as P	IS 3025 (Part 31):2022- Sec 1- Vanadomolybdo Phosphoric Acid	mg/l	2.58	10.7
11	Manganese as Mn	APHA 24th Edition 3111B	mg/l	0.10	--
12	Chloride as Cl	IS 3025 (Part 32) - 1988 Argentometric Method	mg/l	927	1093
13	Fluoride as F	IS 3025 (Part 60) – 2008 Ion Selective Electrode Method	mg/l	0.33	0.33
14	Copper as Cu	IS 3025 (Part 42) -2023 AAS Method	mg/l	<0.05	--
15	Nickel as Ni	IS 3025 (Part 54) 2003- AAS Method	mg/l	<0.20	--
16	Cadmium as Cd	APHA 24th. Edn.3111 B	mg/l	<0.10	--
17	Zinc as Zn	IS 3025 (Part 49) - AAS Method 1994	mg/l	0.30	--
18	TKN (Total Kjeldahl Nitrogen)	IS 3025 (Part 34):2023 -Sec 1 - Titrimetric Method	mg/l	1.02	--

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Technical Manager
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TC-14776

S. No.	Parameters	Test Method	Unit	Results	
				04	05
1	pH at 25°C	IS 3025 (Part 11):2022 - Electrometric Method	--	7.9	8.0
2	Total Suspended Solid at 105°C	IS 3025 (Part 17):2022 - Gravimetric Method	mg/l	26	90
3	Total Dissolved Solid at 180°C	IS 3025 (Part 16):2023 - Gravimetric Method	mg/l	2952	2900
4	Chemical Oxygen Demand (COD)	IS 3025 (Part 58):2023- Open Reflux	mg/l	104	432
5	Biochemical Oxygen Demand for 3 days at 27°C	IS 3025 (Part 44):2023 - Wrinkler Method	mg/l	22	84
6	Oil & Grease @ 80°C	IS 3025 (Part 39):2021- Liquid Partition Gravimetric Method	mg/l	--	<5.0
7	Phosphorous as P	IS 3025 (Part 31):2022- Sec 1- Vanadomolybdo Phosphoric Acid	mg/l	8.50	0.62
8	Chloride as Cl	IS 3025 (Part 32) - 1988 Argentometric Method	mg/l	1193	--
9	Fluoride as F	IS 3025 (Part 60) – 2008 Ion Selective Electrode Method	mg/l	0.40	--
10	TKN (Total Kjeldahl Nitrogen)	IS 3025 (Part 34):2023 -Sec 1 - Titrimetric Method	mg/l	--	2.03

S. No.	Parameters	Test Method	Unit	Results
				06
1	pH at 25°C	IS 3025 (Part 11):2022 - Electrometric Method	--	8.1
2	Total Suspended Solid at 105°C	IS 3025 (Part 17):2022 - Gravimetric Method	mg/l	32
3	Total Dissolved Solid at 180°C	IS 3025 (Part 16):2023 - Gravimetric Method	mg/l	1488
4	Chemical Oxygen Demand (COD)	IS 3025 (Part 58):2023- Open Reflux	mg/l	68
5	Biochemical Oxygen Demand for 3 days at 27°C	IS 3025 (Part 44):2023 - Wrinkler Method	mg/l	16
6	Oil & Grease @ 80°C	IS 3025 (Part 39):2021- Liquid Partition Gravimetric Method	mg/l	<5.0
7	Chromium as Cr	IS 3025 (Part 52):2003 - AAS Method	mg/l	<0.30
8	Ammonical Nitrogen as N	IS 3025 (Part 34):2023 Sec 1 - Titrimetric Method	mg/l	<0.05
9	Sulphate as SO ₄	IS 3025 (Part 24) :2022 Sec 1 -Turbidity Method	mg/l	133
10	Phosphorous as P	IS 3025 (Part 31):2022- Sec 1- Vanadomolybdo Phosphoric Acid	mg/l	<0.20
11	Manganese as Mn	APHA 24th. Edn.3111B	mg/l	<0.10
12	Chloride as Cl	IS 3025 (Part 32) - 1988 Argentometric Method	mg/l	489
13	Fluoride as F	IS 3025 (Part 60) – 2008 Ion Selective Electrode Method	mg/l	0.38
14	Copper as Cu	IS 3025 (Part 42) -2023 AAS Method	mg/l	<0.05
15	Nickel as Ni	IS 3025 (Part 54) 2003- AAS Method	mg/l	<0.20
16	Cadmium as Cd	APHA 24th. Edn.3111 B	mg/l	<0.10
17	Zinc as Zn	IS 3025 (Part 49) - AAS Method 1994	mg/l	0.34
18	TKN (Total Kjeldahl Nitrogen)	IS 3025 (Part 34):2023 -Sec 1 - Titrimetric Method	mg/l	0.75

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..... End of the report.....

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TEST REPORT

ULR No.	NA	Date:	04.01.2025
Service No.	NN(D)/24-25/694 (01-06)	Customer's Ref.	Sample submitted by customer on dtd. 24.12.2024 after 5pm
Customer's name and address:			
Punjab Dyers Association 50 MLD CETP, Ludhiana (Pb). Kind Attn: Mr. Bobby Jindal			
Sample Description	Effluent		
Condition of the sample received	OK		
Customer's sample identification No. (if any)	01- Inlet 02- Equalization 03- S.B.R.1 04- S.B.R. Outlet 05- C.F.L. Outlet 06- C.C.T. Outlet		
Quantity/number of samples	13 Liter / 6		
Sampling Procedure (if any)/ Standard/Specification	--		
Mode of Sampling / Environmental Conditions During Transportation	NA		
Test parameters	01- Sulphide, Nitrate, Phenol, Pb 02- Colour, FDS, NO₂, NO₃ 03- MLSS, MLVSS 04- Colour, FDS, NO₂, NO₃ 05- Colour 06- Sulphide, Nitrate, Phenol, Pb		
Method followed	As mentioned below		
Deviations (if any)	--		
Date of Receipt of Job	Date of Completion of Job	Total Number of Pages	
26.12.2024	04.01.2025	2	

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TEST RESULTS

S. No.	Parameters	Test Method	Unit	Results	
				01	02
1	Colour	IS: 3025 (Part 4)-2021 Spectrophotometric Single Wavelength method	Pt.Co. Unit	--	910
2	Phenolic compound as C ₆ H ₅ OH	APHA 24 th . Edn.5530 D	mg/l	<0.10	--
3	Sulphide as S ²	APHA 24 th . Edn.4500 S ⁻² F	mg/l	1.3	--
4	Total Fixed Dissolved Solid @ 550°C	IS:3025(Part-16)-1984	mg/l	--	2784
5	Nitrate as NO ₃	APHA 24 th . Edn.4500 NO ₃ B	mg/l	5.61	35.6
6	Nitrite as NO ₂	APHA 24 th . Edn.4500 NO ₂ B	mg/l	--	0.20
7	Lead as Pb	APHA 24 th . Edn.3120 B	mg/l	<0.05	--

S. No.	Parameters	Test Method	Unit	Results
				03
1	MLSS @105°C	APHA 24 th Edn.2540-D	mg/l	5068
2	MLVSS @550°C	APHA 24 th Edn.2540-E	mg/l	2440

S. No.	Parameters	Test Method	Unit	Results		
				04	05	06
1	Colour	IS: 3025 (Part 4)-2021 Spectrophotometric Single Wavelength method	Pt.Co. Unit	184	474	--
2	Phenolic compound as C ₆ H ₅ OH	APHA 24 th . Edn.5530 D	mg/l	--	--	<0.10
3	Sulphide as S ²	APHA 24 th . Edn.4500 S ⁻² F	mg/l	--	--	<1.0
4	Total Fixed Dissolved Solid @ 550°C	IS:3025(Part-16)-1984	mg/l	2916	--	--
5	Nitrate as NO ₃	APHA 24 th . Edn.4500 NO ₃ B	mg/l	2.77	--	16.7
6	Nitrite as NO ₂	APHA 24 th . Edn.4500 NO ₂ B	mg/l	0.64	--	--
7	Lead as Pb	APHA 24 th . Edn.3120 B	mg/l	--	--	<0.05

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